

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12259/2023

(Arising out of impugned final judgment and order dated 25-04-2023 in SAD No. 399/2022 passed by the High Court Of Judicature At Allahabad)

CHANDER SEN & ORS.

Petitioner(s)

VERSUS

THE CHAIRMAN, NATIONAL INSTITUTE
OF OPEN SCHOOLING

Respondent(s)

IA No. 211563/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 48251/2024 - EARLY HEARING APPLICATION
IA No. 146977/2023 - EXEMPTION FROM FILING O.T.
IA No. 116511/2023 - EXEMPTION FROM FILING O.T.

Date : 05-04-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Varinder Kumar Sharma, AOR
Mr. Shantanu Sharma, Adv.
Ms. Deeksha Gaur, Adv.
Mr. Bishan Dass, Adv.
Mr. Y K. Prasad, Adv.

For Respondent(s) Mr. S. Rajappa, AOR
Mr. R Gowrishankar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Counter Affidavit be filed within six weeks. Rejoinder Affidavit be filed within two weeks thereafter.

List after eight weeks.

The order of *status quo* passed by this Court would not debar the respondent to frame the policy.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER